

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 242/MP/2016

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 challenging the wrong and unjustified Bill raised towards PoC charges dated 8.11.2016 for the month of October, 2016 by PGCIL.

Date of hearing : 17.1.2017

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Udupi Power Corporation Limited.

Respondents : Power Grid Corporation of India Ltd. & Others.

Parties present : Shri M.R. Krishna Rao, UPCL
Shri Tanmay Vyas, UPCL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri AM Pavgi, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

The representative of the petitioner submitted that there is untied capacity of 18.5 MW for which no LTA was taken. However, PGCIL raised transmission charges in respect of the said capacity for which the petitioner is not liable to pay. The representative of the petitioner further submitted that PGCIL be restrained from taking any coercive measure to recover the transmission charges.

2 Learned counsel for PGCIL submitted that the bills for transmission charges have been raised as per the order of the Commission. Learned counsel further submitted that PGCIL will not take any coercive measure during pendency of the present petition. Learned counsel for PGCIL submitted that Power Company of Karnataka Ltd. and the Karnataka Discoms have filed the Review Petition No. 60/RP/2016 seeking review of the order dated 30.6.2016 in Petition No. 10/SM/2014 and requested to list present petition for hearing along with Petition No. 60/RP/2016 since issues raised in both petitions are similar. Learned counsel for PGCIL requested for two weeks time to file reply to the petition.

3. The Commission directed PGCIL to file its reply by 27.1.2017 with an advance copy to the petitioner who may file its rejoinder, if any, by 6.2.2017. The Commission directed the respondent and the petitioner that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Commission directed to list the petition along with Petition No. 60/RP/2016

5. The petition shall be listed for hearing on 9.2.2017 along with Petition No. 60/RP/2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**